

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). The Patents Act, 1970 follows the "First to file" principle for grant of patents.

(c) Does not arise.

DDA Flats to Retiring Government Servants

6487. SHRI ROSHAN LAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Standard Question No. 393 on 12.8.91 and state:

(a) whether the Government propose to include 'Ambedkar Awas Yojana' in the scheme of priority allotment of DDA flats to the Government employees who have retired/ to be retired on or before December 31, 1993 and invite applications from such Government employees registered under 'Ambedkar Awas Yojana-1989' and extend the date for receipt of applications suitably;

(b) if so, the time by which such applications are proposed to be received; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The procedure for allotment of flats/plots to the registrants of Ambedkar Awas Yojana is under consideration in the DDA and will be finalised shortly.

Multi-Disciplinary Safety Organisation In Orissa

6488. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state

(a) whether the proposal submitted by

the Government of Orissa for setting up a 'multi-disciplinary safety organisation' in Bhubaneswar to control major industrial hazards in hazardous industries of the State is pending with Government;

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No such proposal is pending with the Ministry of Labour.

(b) and (c). Do not arise.

Exemption from E.S.I.

6490. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether the trade Unions from Hindustan Insecticide Ltd. Eloor, Fertilisers and Chemical Travancore Ltd. and Hindustan Newsprint Ltd., Velloor, Kerala have requested for granting exemption from E.S.I. scheme; and

(b) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) The matter is under consideration of the Government.

Unauthorised Construction In Harl Nagar

6491. SHRI KESRI LAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to replies given on July 29, 1991 to Unstarred Question No. 799 and on December 4, 1991 to unstarred Question No. 2237

regarding unauthorised second floor construction in Pocket B, Hari Nagar, New Delhi and state:

(a) the reasons for contradictory reply to part (d) of Unstarred Question No. 799 stating that the notices have been served and to parts (a) and (b) to Unstarred Question No. 2237 stating that action to serve notices is in process;

(b) whether the second stage notices have actually been issued to the allottees for unauthorised construction of second floor;

(c) if so, the particulars of persons to whom notices in terms of reply given to Unstarred Question No. 799 served with date (s) thereof;

(d) the particulars of persons to whom notices in terms of reply to Unstarred Question No. 2237 have been served with date (s) thereof; and

(e) the further action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e). Information is being collected from the D.D.A. and will be laid on the Table of the House.

[*Translation*]

Out of Turn Allotment of DDA Flats/ Plots/Shops

6492. SHRI LALIT RAO.
SHRI RAMDEW RAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the policy and procedure being following by the Delhi Development Authority

for making out of turn allotment of houses/plots/shops;

(b) whether there is any provision for priority/out of turn allotment for Scheduled Castes, Scheduled Tribes and elected representatives (MPs and M.L.As.);

(c) if so, the number of Scheduled Castes and Scheduled Tribes to whom the DDA has made allotment on priority or out of turn basis of houses/plots and shops during the last three years;

(d) the names of the persons to whom DDA has made out of turn allotment of houses/plots and shops during the last three years; and

(e) the locations of the allotment made, date of allotment and the name of the recommending authority?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As per Government policy and guidelines Lt. Governor, Delhi/Vice-Chairman, DDA are competent to allot on out of turn basis 2 1/2 per cent of the total number of flats/plots allotted during a year in the cases of extreme compassion and hardship as also to the widows and physically handicapped persons and in such other special cases which in their opinion deserve special consideration.

Shops are not allotted on out of turn basis, as there is no registration scheme for allotment of shops. However, Lt. Governor, Delhi has discretionary powers under a resolution of the DDA to allot shops to :-

(i) widows of ex-servicemen who died in harness.

(ii) widows of service officers who died in harness.